

Annexure-1

Name of the corporate debtor: Idhasoft Limited; Date of commencement of liquidation: 26/03/2021; List of stakeholders as on: 29/05/2021 (updated on 23.06.2023)

List of secured financial creditors
(Amount in ₹)

Sl. No	Name of creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	Axis Bank Limited	09-04-2021	25,08,65,811.00	24,96,19,733.00	Secured	100%	Yes	Note:A	24,96,19,733.00	22.74	-	-	12,46,078.00		Admitted
2	Omkara Assets Reconstruction Private Limited	10-11-2021	4,22,81,108.00	4,22,81,108.00	Secured	100%	Yes	Note:B	-	3.85	-	-	-		Admitted
TOTAL			29,31,46,919.00	29,19,00,841.00		100%			24,96,19,733.00	26.59					

NOTE: A

1. Entire fixed assets of SEZ located at EON Kharadi Infrastructure Pvt. Ltd, Tech Park 1, Tower E, 4th Floor, Off Airport Road, Yerwada, Pune-411046, created out of the Term Loan sanctioned by ICICI Bank.

2. All tangible moveable machinery, plant machinery, fixtures, fittings other installation, cranes, furniture, computers and other accessories vehicles together with spares tools and accessories and all other articles lying on the premises or in the godowns of the Borrower or in the custody of any person who are mercantile agents of the borrower or in the course of transit which may hereinafter be brought stored or be lying or upon the said premises of the borrower.

The whole of the borrower's moveable goods and assets both present and future and including but without prejudice to generality of the foregoing words all stocks of raw material work in progress semi-finished goods and finished goods, packing materials, consumable stores and spares etc., whatsoever situate and or transit whether now belonging to or that may at any time during the continuance of this security belong to the borrower or that may be held by any party anywhere to the order and disposition of the borrower.

All the present and future book-debts, outstanding monies, receivables claims bills, contracts, engagements and securities which are now due and owing or which may at any time hereafter during the continuance of this security become due and owing to the borrower in the course of its business by any person firm company or body corporate or by the Government of India or any state Government or Indian Railways or any Government Department or office or any Municipal or local or Public or Semi-Government body or authority whatsoever including those relating to the assets leased out and/or given on hire purchase basis.

NOTE: B

1. The working capital limits with ICICI Bank re secured by pari-passu charge on current and movable fixed assets exclusive charge on 10 IPRs.

2. First Charge On Plot No. 8, 9, 10, 11, 21, 21, 22, 23 of total extent of 9600 sq. ft. in Kanavaipatti Village, Nilakottai Tal., Dindigul Dist.

